

	No. of Research Studies for which grant have been given	Amount of Grant (Rs. in lakhs)
i) Grants given by the Department of Agriculture	15	13.03
ii) Grants given by the I.C.A.R.	4	1.71

(b) Out of 15 research studies for which grants have been given by Department of Agriculture, 4 have been completed and their reports are being processed for publication. The remaining 11 studies are in progress.

The proved results of research schemes financed by the I.C.A.R. are published in the form of Research Reports and Bulletins of the Council after the Schemes are completed.

#### Seminar on Rural Grain Storage Problem

6958. SHRI RABI RAY :  
SHRI HEM RAJ :  
SHRI HIMATSINGKA :  
SHRI SHIVA CHANDRA JHA :  
SHRI RAGHUVIR SINGH SHASTRI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that a seminar was held at Chandigarh on the 18th March to discuss the rural grain storage problem and measures for conserving food production in view of the bumper rabi crop ; and

(b) if so, the decisions taken therein and the steps taken by the Government to implement them ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. The seminar was held from the 18th to the 20th March 1968.

(b) A statement outlining the recommendations made by the Seminar and the action being taken or contemplated on them is laid on the Table of the House. [Placed in Library. See No. LT 839/68].

#### दादरी में तथा जेवार परगना में भूमि

6959. श्री राम चरण : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में जिला बुलन्दशहर में दादरी और जेवार परगना में कितने एकड़ भूमि पर अर्बैच कब्जा है और कितनी भूमि पर किसी का भी कब्जा नहीं है ;

(ख) दादरी और सिकन्दराबाद परगनों में गत वर्ष कितने एकड़ भूमि पट्टे पर दी गई थी ; और

(ग) इस भूमि को अर्बैच कब्जे से मुक्त कराने में किनना समय लगने की सम्भावना है और इसको कब तक भूमिहीन हरिजन कृषि मजदूरों में बांटा जायेगा ।

खाद्य, कृषि, सामुदायिक विकास तथा सह-कार मन्त्रालय में राज्य-मंत्री (श्री अन्नासाहिब (शिन्डे) : (क) से (ग). जानकारी उत्तर प्रदेश सरकार से इकट्ठी की जा रही है और मिलते ही सभा के पटल पर रख दी जायेगी ।

#### दादरी में भूमि का छावटन

6960. श्री राम चरण : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले पांच वर्षों में उत्तर प्रदेश के जिला बुलन्दशहर में दादरी परगना में कितने भूमिहीन व्यक्तियों को भूमि दी गई है, और प्रत्येक को कितने-कितने एकड़ तथा उसका आधार क्या था ;

(ख) पिछले पांच वर्षों में उपरोक्त भूमि में वनरोपण पर उत्तर प्रदेश सरकार द्वारा कितनी धनराशि व्यय की गई ; और

(ब) बुलन्दशहर जिले की तहसील सिकन्दराबाद में कितने एकड़ भूमि उत्तर प्रदेश सरकार के वन विभाग की है ?

साहब, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य-मंत्री (श्री अन्नासाहिब शिन्दे) : (क) से (ग). उत्तर प्रदेश सरकार से जानकारी इकट्ठी की जा रही है और मिनते ही सभा पटल पर रख दी जायेगी।

#### Farm in Bulandshahr

6961. SHRI RAM CHARAN :  
SHRI LAKHAN LAL KAPUR:

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that he inaugurated a Farm spread over three thousand bighas of land on Surajpur-Dadri road in Bulandshahr district on or about the 17th March, 1968 ;

(b) whether it is also a fact that the said land belongs to Forest Department in Uttar Pradesh ;

(c) whether it is also a fact that the said land has been allotted to M/s. J.C. Bagai Motor Company which has nothing to do with cultivation ;

(d) whether it is further a fact that the landless agricultural Harijan labourers from Gulistan and Surajpur had applied for allotment of the said land ; and

(e) if so, the basis and the policy according to which the said land has been allotted to M/s. J.C. Bagai Motor Company ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. The Minister for Food, Agriculture, Community Development and Co-operation visited the forest area of 200 hectares leased out to Shri J. C. Bagai in Gulistanpur block on Dadri-Surajpur Road in Bulandshahr district on the 17th March, 1968, and inaugurated the experimental farm for reclamation of saline (*usar*) soils.

(b) Yes, Sir. This area forms part of wastelands which vested in the State of

Uttar Pradesh consequent upon the abolition of Zamindari rights in 1952.

(c) 200 hectares of forest land, consisting mainly of saline (*usar*) soils in two blocks of 100 hectares each, have been settled with Shri J. C. Bagai, of B-25, Maharani Bagh, New Delhi, for plantation of forest on "Taungya" basis in a public auction held by the State Government on the basis of the highest bid for two and three years respectively for each block.

(d) Some applications were received from landless persons for allotment of land for cultivation in Gulistan and other blocks, but not for the specific area leased out to Shri J. C. Bagai.

(e) Plantations in forest area are normally done departmentally but in some places large tracts of scrubland which needs to be tractorized are got planted through contracts. Such areas are auctioned to the highest bidder on the condition that he would plough the land and make it fit for plantation. Thereafter, the area is planted under the directions of forest authorities and looked after by the lessee until the saplings are 3 to 4 years old by which time the lease invariably expires. During this period the lessee is permitted to have inter-culture of agricultural crops on the land in between rows of plants. This is called "taungya" cultivation. Shri J. C. Bagai of B-25, Maharani Bagh, New Delhi, who gave the highest bid in open auction was permitted to do the plantation on "taungya" basis with a view to reclaiming the land and bring it permanently under plantation at minimum cost. Shri J. C. Bagai's experiment is aimed at growing high yielding variety of paddy by reclaiming saline soils.

#### Vacancies for Scheduled Castes and Scheduled Tribes

6962. SHRI RAM CHARAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) how many vacancies reserved for the Scheduled Castes were notified to the Employment Exchanges during the last year ;

(b) the number of cases in which certificates of non-availability were issued ; and

(c) whether social organizations belong-